

Representation Of The People (Amendment) Act, 2002

9 of 2003

[07 January 2003]

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An Act further to amend the Representation of the People Act, 1951. Be it enacted by Parliament in the Fifty-third Year of the Republic of India as follows:--

1. Short Title :-

This Act may be called the Representation of the People (Amendment) Act, 2002.

2. Amendment Of Section 8 Of Act 43 Of 1951 :-

In the Representation of the People Act, 1951, in section 8,--

(a) in sub-section (1),--

(i) in clause (k), after the word and figures "Act, 1971", the word"; or" shall be inserted;

(ii) after clause (k), the following clauses shall be inserted, namely:--

"(l) the Commission of Sati (Prevention) Act, 1987 (3 of 1988); or

(m) the Prevention of Corruption Act, 1988 (49 of 1988); or

(n) the Prevention of Terrorism Act, 2002 (15 of 2002);"

(iii) for the portion beginning with the words "shall be disqualified" and ending with the words "such conviction", the following shall be substituted, namely:--

"shall be disqualified, where the convicted person is sentenced to--

(i) only fine, for a period of six years from the date of such

conviction;

(ii) imprisonment, from the date of such conviction and shall continue to be disqualified for a further period of six years since his release";

(b) in sub-section (2),--

(i) in clause (c), for the figures and word "1961; or", the figures "1961," shall be substituted;

(ii) clause (d) shall be omitted.